GOVERNMENT OF INDIA DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

LOK SABHA

UNSTARRED QUESTION NO.2856 TO BE ANSWERED ON 15.03.2016

National Commission for the Disabled

2856. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is planning to constitute a National Commission for the Disabled to coordinate all schemes related to disabled persons at one place;
- (b) if so, the details thereof;
- (c) whether the Ministry is not providing minimum wages for the staff working in the grant-in-aid programmes meant for DDRS schemes and if so, the details thereof;
- (d) whether the schemes are being implemented as per the needs and demands of the differently abled and if so, the details thereof; and
- (e) the steps being taken by the Government to ensure that the benefits of the schemes reach the targeted masses?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

- (a) & (b) The Rights of Persons with Disabilities Bill, 2014 introduced in Rajya Sabha on 7.02.2014 envisages establishment of National Commission for persons with disabilities which would inter-alia look into the issues regarding deprivation of rights of persons with disabilities, monitoring implementation of the provisions of the new law etc.
- (c) The Deendayal Disabled Rehabilitation Scheme (DDRS) provides for grant of honorarium to the staff of Non-Governmental Organizations (NGOs)/Voluntary Organizations (VOs) at the rates prescribed under the scheme for the project, based on their qualification/experience. The NGO/VOs can supplement the amount of honorarium from their own resources.

- (d) Under DDRS grant-in-aid is provided to Non-Governmental Organizations/ Voluntary Organizations for projects relating to rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels. Eighteen (18) different types of projects relating to education, vocational training centres, rehabilitation etc. for persons with disabilities (PwDs) under the Scheme are at Annexure.
- (e) The Ministry ensures that benefits of the scheme reach the target group in the following ways:
- (i) Review of schemes/programmes by the officers of the Ministry during their visits to the States/UTs.
- (ii) The Scheme is also monitored by respective State Government/UT Administration.
- (iii) The grant-in-aid is released through electronic transfer direct to the registered bank account of Non-Government Organizations.
- (iv) The list of beneficiaries and staff is submitted by Non Government Organization in their application for grant-in-aid.
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO. The performance of the NGOs is reviewed from time to time through inspections by the State Governments concerned, National Institutes and officers of the Ministry.
- (vi) This Ministry has developed centralized on-line application software with the assistance of National Informatics Centre (NIC) on the website of the Ministry www.ngograntsje.gov.in. All applications by NGOs seeking Grant-in-aid (GIA) under DDRS are invited through on-line process in the website of the Ministry to monitor the applications from the financial year 2014-15 onwards.

Annexure referred to in reply of Lok Sabha Unstarred Question No. 2856 for answer on 15/03/2016 regarding National Commission for the Disabled

List of 18 types of model projects assisted under DDRS

(i)	Project for Pre-School and Early Intervention and Training
(ii)	Special Schools
(iii)	Project for Cerebral Palsied Children
(iv)	Vocational Training Centres
(v)	Sheltered Workshops
(vi)	Project for Rehabilitation of Leprosy Cured Persons
(vii)	Half Way Home for Psycho-Social Rehabilitation of Treated and
	Controlled Mentally Ill Persons
(viii)	Project relating to Survey, Identification, Awareness and Sensitization
(ix)	Home Based Rehabilitation Programme/Home Management Programme
(x)	Project for Community Based Rehabilitation
(xi)	Project for Low Vision Centres
(xii)	Projects for Human Resource Development
(xiii)	Seminars/Workshops/Rural Camps
(xiv)	Environment Friendly and Eco-Promotive Projects for the Handicapped
(xv)	Grant for Computer
(xvi)	Construction of Building
(xvii)	Project for Legal Literacy, including Legal Counseling, Legal aid and
	Analysis and Evaluation of Existing Laws
(xviii)	District Disability Rehabilitation Centres